## GOVERNMENT OF INDIA LABOUR LOK SABHA

UNSTARRED QUESTION NO:3060 ANSWERED ON:15.03.2000 EMPLOYEES STATE INSURANCE SHRIPAD YESSO NAIK

## Will the Minister of LABOUR be pleased to state:

(a) the total number of criminal cases against the defaulting companies who have not paid the dues of (ESIC), State-wise;

(b) whether the Government have any proposal to give them second and third chance for depositing the dues of ESI before declaring them defaulter;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

## Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a): The requisite information is annexed.

(b) to (d): Under regulation 31 of the ESI (General) Regulations, 1950 the employers are liable to pay ESI contributions in respect of the employees within 21 days of the last day of the calendar month in which the contribution falls due. As there are no provisions to condone delay in payment of ESI contributions and any delay in this regard entails levy of interest/damages at the prescribed rates, the question of giving second and third chance to the ESI defaulters does not arise.